


FIR No. 84/19  
PS: I. P Estate  
U/s: 420/467/468/471/120-B IPC  
Ajij @ Aziz Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Puneet Kumar, Ld. Proxy counsel for complainant.  
Sh. Pradeep Sharma, Ld. Counsel for accused Waziran.

At joint request, put up on 20.07.2020.  
Interim order to continue.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 84/19  
PS: I. P Estate  
U/s: 420/467/468/471/120-B IPC  
Sukha @ Imran Khan Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.  
Sh. Puneet Kumar, Ld. Proxy counsel for complainant.  
Sh. Pradeep Sharma, Ld. Counsel for accused Waziran.

At joint request, put up on 20.07.2020.

Interim order to continue.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

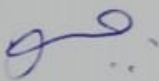
FIR No. 84/19  
PS: I. P Estate  
U/s: 420/468/471/120-B IPC  
Fazar Mohd. Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Puneet Kumar, Ld. Proxy counsel for complainant.  
Sh. Pradeep Sharma, Ld. Counsel for accused Waziran.

At joint request, put up on 20.07.2020.

Interim order to continue.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 70/18  
PS: Pahar Ganj  
U/s: 302/307/34 IPC  
Manohar Kumar Sharma Vs. State

17.06.2020

Fresh application seeking directions to the Jail Superintendent, Tihar, to release the applicant/accused.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Abhay Anand, Ld. Counsel for applicant/accused Manohar  
Kumar Shamra.

Let report be called from the concerned Jail Superintendent, for  
18.06.2020.




(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 84/19  
PS: I. P Estate  
U/s: 420/467/468/471/120-B IPC  
Ajij @ Aziz Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Puneet Kumar, Ld. Proxy counsel for complainant.  
Sh. Pradeep Sharma, Ld. Counsel for accused Waziran.

At joint request, put up on 20.07.2020.  
Interim order to continue.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 84/19  
PS: I. P Estate  
U/s: 420/467/468/471/120-B IPC  
Sukha @ Imran Khan Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.  
Sh. Puneet Kumar, Ld. Proxy counsel for complainant.  
Sh. Pradeep Sharma, Ld. Counsel for accused Waziran.

At joint request, put up on 20.07.2020.

Interim order to continue.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

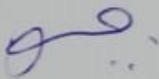
FIR No. 84/19  
PS: I. P Estate  
U/s: 420/468/471/120-B IPC  
Fazar Mohd. Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Puneet Kumar, Ld. Proxy counsel for complainant.  
Sh. Pradeep Sharma, Ld. Counsel for accused Waziran.

At joint request, put up on 20.07.2020.

Interim order to continue.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 70/18  
PS: Pahar Ganj  
U/s: 302/307/34 IPC  
Manohar Kumar Sharma Vs. State

17.06.2020

Fresh application seeking directions to the Jail Superintendent, Tihar, to release the applicant/accused.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Abhay Anand, Ld. Counsel for applicant/accused Manohar  
Kumar Shamra.

Let report be called from the concerned Jail Superintendent, for  
18.06.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020



FIR No. 144/19  
PS: Hauz Qazi  
U/s: 326 IPC  
Naimuddin Vs. State

17.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
IO ASI Anuj Kumar.  
Mohd. Saleem, Ld. Counsel for applicant/accused Naimuddin.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Naimuddin, seeking regular bail. Reply filed by IO. IO is directed to appear in person on next date.

Put up on 22.06.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 84/19  
PS: I. P Estate  
U/s: 420/468/471/120-B IPC  
V. K. Jain Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Puneet Kumar, Ld. Proxy counsel for complainant.  
Sh. Pradeep Sharma, Ld. Counsel for accused Waziran.

This is an application for cancellation of bail granted to accused Ms. Waziran vide order dated 15.01.2020. Reply filed by IO.

At joint request, put up for reply, if any and arguments on the application of cancellation of bail, on 20.07.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 119/20  
PS: Prasad Nagar  
U/s: 12 of JJ Act  
Mihir Sisodia Vs. State

17.06.2020

Fresh bail application u/s 12 of JJ Act received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Shad Anwar, Ld. Counsel for applicant/CCL.

The present application u/s 12 of JJ Act has been filed on behalf of applicant "M", seeking bail. Reply filed by the IO.

At this stage, counsel for applicant submits that the present application be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of the statement of applicant's counsel, the present application is dismissed as withdrawn with liberty to file fresh application before the competent court of Juvenile Justice Board.

Copy of this order be given dasti to the counsel for applicant.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 251/19  
PS: Prasad Nagar  
U/s: 304 IPC & 27 DMC Act  
Amrit Kundra Vs. State

17.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
None for applicant/accused.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Amrit Kundra, seeking regular bail. Reply filed by IO through e-mail. Hardcopy of the reply be placed on record till next date.

Put up for arguments, on 22.06.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 30/20  
PS: Rajinder Nagar  
U/s: 307/387/452/120-B IPC & 25 Arms Act  
Abhay Arora Vs. State


17.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
SI Ranvir Singh on behalf of IO.  
Sh. Mukesh Kalia, Ld. Counsel for applicant/accused Abhay Arora.

Reply filed on behalf of IO. IO is stated to be on leave till 22.06.2020. IO is directed to file the status of bail of other accused persons on next date.

Put up on 24.06.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020


FIR No. 436/18  
PS: Karol Bagh  
U/s: 395/397/120-B/34 IPC  
Pankesh Kumar & Ors. Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Ms. Neha Kapoor, Ld. Counsel for applicant/accused Vir Bahadur.  
(Through V/C).

TCR be called for 22.06.2020.

In compliance of order dated 10.06.2020, previous bail orders of  
the applicant be also placed on record till next date.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 187/19  
PS: Sadar Bazar  
U/s: 302 IPC  
Waseem Akram Vs. State

17.06.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Harish Kumar, Ld. Counsel for applicant/accused Wasim Akram.

**Trial is pending in the court of undersigned.**

This is an application on behalf of the applicant/accused seeking interim bail on the ground of delivery of his wife. IO is directed to verify the factum of delivery of applicant's wife as well as whether there is any other family member of the applicant to lookafter his wife.

Put up on 18.06.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020

FIR No. 19/20  
PS: Hauz Qazi  
U/s: 302/201/34 IPC  
Adil Fatima Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Sushil Kumar Sharma, Ld. Counsel for applicant/accused.

Naib Court HC Naresh attached with this court submits that the IO of this case is in quarantine, therefore, cannot appear. Concerned SHO is directed to verify the facts mentioned in the order dated 15.06.2020 and file report till next date.

Put up on 23.06.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020




FIR No. 84/14  
PS: Darya Ganj  
U/s: 302/307/174-A/20134 IPC  
Ashraf Vs. State

17.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Ld. Counsel for applicant/accused. (Through V/C).  
IO in person.

IO seeks time to file complete reply.

Put up on 18.06.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
17.06.2020